within three months from the date of occurrence, without compromising on the quality of investigation. Speedy investigation should be conducted in heinous crimes like rape.

However, as per Seventh Schedule, 'Police and Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women lies with the State Governments and Union Territory Administrations.

SHOs punished for petty offences

- 1647. SHRIMATI KUSUM RAI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the details of SHOs in Delhi punished for petty offences committed in discharge of their official duties during the last three years;
- (b) whether any of the cases have been reopened alongwith the details of action taken against officials/people responsible for misleading or levelling such false allegations without any preliminary enquiry;
- (c) the grounds of action being taken against innocent officials on basis of false allegation or without preliminary enquiry;
- (d) whether directions of CVC/Supreme Court or service rules have been followed in this regard; and
 - (e) if so, the details thereof and if not, the reasons for violations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No SHO of Delhi Police has been punished for petty offence committed in discharge of official duty during the last three years.

- (c) Action is initiated against erring police officials only in accordance with Delhi Police (Punishment & Appeal) Rules, 1980.
- (d) and (e) Directions of CVC/Supreme Court or service rules are strictly followed while initiating and taking action against police officials.

Foreign funds diverted to terror groups

- $1648.\,$ DR. JANARDHAN WAGHMARE : Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government proposes to make it mandatory for recipients of funds from abroad to clearly identify themselves;

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- (b) if so, whether the intelligence agencies have found that some small money transmission agents are funnelling funds for terror activities;
 - if so, the details thereof; and (c)

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(d) what other steps Government would take to ensure that foreign funds coming in India are not diverted to terror groups?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per 'know your customer' If approach, the present instructions require a person to identify himself clearly before opening a Bank account in India.

- Yes. Some preliminary inputs have been received.
- As the issues require more detailed examination, it is not possible to furnish the details at this stage.
- The Government monitors the receipt and utilization of foreign contributions by any 'person' in the country through the Foreign Contribution (Regulation) Act, 2010 and Foreign Contribution (Regulation) Rules, 2011 framed under the Act. 'Outreach' programmes are conducted with the NGOs in order to sensitize legitimate NGOs to be vigilant regarding the vulnerability of the sector. Besides FCRA, 2010, various laws of the land which include Unlawful activities (Prevention) Act, Prevention of Money Laundering Act, Indian Penal Code and other local laws form the legal structure for monitoring the functioning of Associations/Trusts for preventing funding of terror groups.

Concrete houses in place of huts damaged by Thane cyclone

1649. SHRI T.K. RANGARAJAN: Will the Minister of HOME AFFAIRS be pleased to state whether there is any proposal from the Central Government to construct concrete houses in the place of huts which are affected by the Thane cyclone?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): No Sir.

Declaring cyclone 'Thane' as national disaster

1650. SHR1 T.K. RANGARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

- what is the total damage estimated by the central team sent to assess the loss of 'Thane' cyclone during end December, 2011 in Cuddalore/Puducherry areas of Tamil Nadu;
 - of that, what is the estimated damage of crops and cattle; (b)